

ITEM NO.37

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
19911/2011

(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(Office report on default)

Date : 10/04/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s) Mr. Vikas Bansal, Adv.
Mr. Mukesh Verma, Adv.
Mr. Ravi P. Mehrotra, Adv.
Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The ld. Counsel for the petitioners has stated that the
costs of Rs. 500/- has been deposited today. He is permitted
to file the proof within three days. Registry to verify and
proceed.

(JYOTI GUPTA)
SR. PA

(INDU BALA KAPUR)
COURT MASTER